

policy decision of transfers is operative in the Corporation, whereby such employees are to be transferred after they have put in 3 years of service at a particular place.

(d) Does not arise.

Amendments in Labour Laws

479. SHRI CHATURANAN MISHRA: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to make major amendments in various labour laws; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) and (b) Labour Laws are amended from time to time as and when the need arises. At present amendments are being contemplated to following Labour Acts:

(1) Mica Mines Labour Welfare Fund Act, 1946.

(2) Limestone and Dolomite Mines Labour Welfare Fund Act, 1972.

(3) Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976.

(4) Beedi Workers Welfare Fund Act, 1976.

(5) Cine Workers Welfare Fund Act, 1981.

(6) Cine Workers and Cinema Theatre Workers (Regulation of Employment) Act, 1981.

(7) The Payment of Gratuity Act, 1972.

(8) The Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(9) The Employees' State Insurance Act, 1948.

(10) Factories Act, 1948.

(11) The Equal Remuneration Act, 1976.

29th congress of International Chamber of Commerce

480. DR. RATNAKAR PANDEY: Will the Minister of COMMERCE be pleased to state:

(a) whether the 29th Congress of the International Chamber of Commerce was held in New Delhi in the second week of February this year;

(b) if so, what were the main proposals mooted at the Congress by India and what was the view of the Congress thereon; and

(c) what conclusions were arrived at the Congress with regard to promoting fair trade relations among the countries and what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) to (c) The 29th Congress of International Chamber of Commerce held in New Delhi between 8th and 13th February, 1987, had before it "The Dynamics for Global Progress" as its main theme and discussed various issues of economic policies, trade and development. At the end of its deliberations, certain conclusions reached pertain to (i) International Trade, (ii) International Monetary System, (iii) International Debt problem, (iv) International Investment, (v) Privatisation, (vi) Environmental Protection and (vii) Telecommunications & Computerisation.

International Chamber of Commerce is a non-Governmental organisation represented mostly by various business organisations all over the world.

Adequate briefing was given to our trade and industry representatives, who attended the Congress, on various matters that came up for discussion in the Congress.

US military aid to other countries

481. DR. RATNAKAR PANDEY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the reports in the various news media that U.S. Government proposes to waive the provisions of law prohibiting American military aid to the countries possessing unsafeguarded nuclear equipment and technology; and

(b) if so, what is Government's reaction thereto, especially in the context of persistent reports that Pakistan is on the threshold of making atomic bomb?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): (a) Yes, Sir. According to available information, Pakistan is the only country for which such waiver has been sought.

(b) Government have repeatedly urged the U.S. Government to use its influence with Pakistan and all means available under US laws to deter Pakistan from making nuclear weapons. Government also keeps under constant review India's security needs.

Sarkaria Commission

482. SHRI N. E. BALARAM:
SHRI GURUDAS DAS GUPTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Sarkaria Commission on Centre-State relations has completed its study and submitted its report to Government; and

(b) if not, what are the reasons for the delay and by when the Commission is expected to submit its report to Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI):
(a) No, Sir.

(b) Delay in the finalisation of the Commission's report is because of non-receipt of views from the State of Punjab as also the newly formed States of Arunachal Pradesh and Mizoram. In the circumstances, any indication of date for submission of report seems difficult at this stage.

Reconstitution of Board of Directors of NTC

483. SHRI D. B. CHANDRE GOWDA: Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that the Board of Directors of the National Textile Corporation Limited, New Delhi has been restructured by inducting a new Chairman-cum-Managing Director/Directors very recently;

(b) whether it is also a fact that some of the new incumbents were facing charges of corruption and malpractices; and

(c) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR): (a) to (c) Consequent upon the resignation of the Managing Director and retirement of the Chairman, National Textile Corporation last year, the post of Chairman-cum-Managing Director has been filled recently. No charges are reported to be pending presently against the new incumbent.

Report of the Srinivasan Committee on NTC

484. SHRI N. E. BALARAM:
SHRI GURUDAS DAS GUPTA:

Will the Minister of TEXTILES be pleased to state:

(a) whether a Committee headed by Shri K. Srinivasan was set up to